

**Bail Application No. 462 & 463**  
**FIR No. 723/2019**  
**PS Ranhola**  
**State Vs. (1). Santara & (2). Moti Lal**  
**U/s 420/506/34 IPC**

07.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the applicants/accused persons despite repeated calls.

On the last date also none appeared for the applicants and even prior to the last date the position was same. In the interest of justice, no adverse order is passed today due to absence of the applicants.

Put up for appearance and consideration of applications on 15.07.2020. IO be summoned with case file for the next date.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
07.07.2020

**Bail Application No. 1290  
FIR No. 552/2019  
PS Hari Nagar  
State Vs. Tabrej Mohammad  
U/s 457/380/34 IPC**

07.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Mohd. Azhar, Ld. Counsel for the applicant/accused namely Tabrej Mohammad.

Reply of bail application has come with previous involvement report.

Heard. Perused.

This is an application for extension of interim bail.

Ld. Counsel for the applicant submits that initially interim bail was granted on 31.03.2020 and same was further extended on 13.05.2020 and ultimately it was extended till today.

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Previous involvement report reflects that the applicant is involved only in present case FIR No. 552/2019, PS Hari Nagar and no other case is reflected against his name.

Ld. Counsel for the applicant submits that the applicant is having wife and two minor children and he is sole bread earner of the family. It is prayed that the interim bail may be extended for 45 days only in terms of previous order.

In view of above facts and circumstances, the interim bail of the applicant/accused Tabrej Mohammad is further extended for a period of 45 days from today on previous terms and conditions and immediately on expiry of the said period the applicant shall surrender before the concerned Jail Authority. The applicant/accused shall not try to influence any of the prosecution witnesses and shall not try to tamper with any evidence.

SHO, PS Hari Nagar shall be at liberty to keep the applicant/accused under the electronic surveillance during the period of interim bail.

The applicant/accused shall follow all the norms of social/physical distancing and abide by all the guidelines/rules/orders of the Government as per policy in respect of the prevention of COVID-

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07/7/2020

19 Epidemic in letter and spirit. Application under consideration stands disposed off.

Copy of this order be provided to both the sides and one copy of order be sent to the concerned Jail Superintendent for information. One copy of this order be also sent to the concerned SHO for compliance.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
07.07.2020

Bail Application No. 1342  
FIR No. 90/2020  
PS Hari Nagar  
State Vs. Ajay Arora  
U/s 364-A/392/34 IPC

07.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Ayub Ahmad Qureshi, Ld. Counsel for the applicant/accused namely Ajay Arora.

This is an anticipatory bail application u/s 438 Cr.P.C.

Reply of anticipatory bail application has come.

Heard. Presence of IO is needed as Ld. Counsel for the applicant has submitted that IO has concealed material facts in the reply.

IO be summoned with file for the next date.

Put up for consideration on 08.07.2020.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
07.07.2020

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**Bail Application No. 1334/2020**  
**FIR No. Not Known**  
**PS Hari Nagar**  
**State Vs. Kunal Sharma**

07.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. Vikas Chadha, Ld. Counsel for the applicant/accused namely Kunal Sharma s/o Sh. Rakesh Sharma.

Report of IO/ASI Raj Singh PS Hari Nagar dated 07.07.2020 has come according to which no FIR has been registered so far in the present matter and both the parties sat together and were counseled and the present complaint is being sent to Crime Against Women Cell.

In these circumstances, Ld. Addl. P.P. for the State submits that since there is no apprehension of immediate arrest of applicant/accused Kunal Sharma, therefore, the application under

*07/07/2020*

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consideration may be disposed off. It is further submitted by Ld. Addl. P.P. for the State that CAW Cell has no power to register FIR and only the mediation process may be carried out in the said CAW Cell.

In view of overall facts and circumstances and in light of report of IO, Ld. Counsel for applicant submits that his application under consideration for anticipatory bail u/s 438 Cr.P.C. may be disposed off as withdrawn.

In view of above facts and circumstances and submissions made and the specific averments of Ld. Counsel for applicant regarding withdrawal of present application, the present application for anticipatory bail is hereby disposed off as withdrawn. Needless to mention that the applicant may avail appropriate remedy in accordance with law in future.

Copy of the order be given dasti to both the sides. One copy of the order be sent to IO/SHO concerned for information.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
07.07.2020

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**FIR No. 585/2016**  
**PS Ranhola**  
**State Vs. Amit @ Meeta & Anr.**  
**U/s 302/404/34 IPC**

07.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Akshay Shokeen, Ld. Counsel for the applicant/accused namely Sumit, through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

This is second bail application for interim bail u/s 439 Cr.P.C. This is a fresh bail application.

IO not present.

Report has not come.

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10/07/2020

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Manish Gupta  
10/07/20

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On request put up for status report alongwith previous involvement report to be filed by IO.

Ld. Addl. P.P. for the State prays that the report from the concerned jail authority regarding the conduct of the accused during the period of custody may be called and also the date of surrender before the concerned jail. Report of concerned jail superintendent be called accordingly for the next date.

Ld. Counsel for the applicant has submitted that earlier the applicant was admitted to interim bail on 01.06.2020 by the order passed by Shri Vishal Singh, Ld. ASJ-03, Special Designated Court, West, Tis Hazari, Delhi and applicant has already surrendered before the concerned jail authority on 01.07.2020.

On request put up for consideration through video conferencing on 10.07.2020.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
07.07.2020

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**FIR No.797/2017  
PS Ranhola  
State Vs. Manoj Kumar  
U/s 498A/304B/306/34 IPC**

07.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. Akash Arora and Sh. Shahryar Khan, Ld. Counsels for the applicant/accused namely Manoj Kumar through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Report of Insp. Sahi Ram dated 07.07.2020 has come according to which no complaint regarding threats to witnesses has been received in the police station. It is further reported that as per police station record, there is no police case against accused Manoj

  
07/07/2020

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Kumar except the present case.

Ld. Counsel for the applicant/accused submits that the trial is pending in this court. It is further submitted on behalf of applicant that initially the applicant was admitted to interim bail vide order dated 29.05.2020 passed by Sh. Vishal Singh, Ld. Special Designated Court/Ld. ASJ-03, West, Tis Hazari Courts, Delhi and it was for a period of 30 days and subsequently the said bail was extended till today on previous terms and conditions. The notice of bail application was also issued to complainant/informant through IO for today. The report of notice has come wherein it is reflected that the address of complainant is of Bihar and he was duly informed about today's hearing and the complainant has shown his inability to appear before the court due to Corona disease and due to the suspension of modes of transport i.e. railways, bus service etc.

Ld. Counsel for the applicant has submitted that in view of the COVID Pandemic and in view of the prevailing situation in the country, the interim bail may further be extended for a period of 45 days from today.

Ld. Addl. P.P. for the State has submitted that appropriate order may be passed on the basis of material on record.

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In view of overall facts and circumstances, the report of IO and in the interest of justice, the interim bail of applicant/accused Manoj Kumar is hereby extended for a period of 45 days from today on previous terms and conditions and now the applicant shall surrender before the concerned jail authority on 22.08.2020 at 10:00 AM. Application under consideration stands disposed off accordingly.

SHO, PS Ranhola shall be at liberty to keep the applicant/accused under the electronic surveillance during the period of interim bail.

Copy of the order be provided to both the sides. One copy of the order be sent to concerned Jail Superintendent for information. One copy of the order be also sent to the concerned SHO for compliance.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
07.07.2020

**FIR No. 643/2017**  
**PS Ranhola**  
**State Vs. Sudhir Tyagi**  
**U/s 302/34 IPC**

07.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Deepak Sharma, Ld. Counsel for the applicant/accused namely Sudhir Tyagi, in person although the matter is shown to be listed through video conferencing.

Report of SI Amit Rathee dated 07.07.2020 has come.

Heard on the application for extension of interim bail for a period of 45 days.

This is an application u/s 439 Cr.P.C.

Ld. Counsel for the applicant submits that initially the applicant was admitted to interim bail by the court of Shri Vishal

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Singh, Ld. ASJ-03, Special Designated Court, West, Tis Hazari, Delhi vide order dated 08.06.2020 for a period of 25 days and subsequently the said interim bail was extended till today.

As per report of IO the medical documents have been verified by the concerned Doctor.

Ld. Counsel for the applicant has submitted that the applicant is having varicose veins of both legs and he has to be operated upon and he was being treated by Indraprastha Apollo Hospital, Delhi and since his sugar level was very high, therefore, operation could not be performed and now he is taking medicine from Jyoti Nursing Home, Vikas Puri, New Delhi and immediately after control of the sugar level, the applicant shall be operated upon and the operation/ surgery shall be performed in Indraprastha Apollo Hospital, Delhi.

As per report of IO no criminal case or complaint record has been found against the applicant during the period of interim bail, as per record of PS Ranhola.

In view of overall facts and circumstances and material on record and in the interest of justice, interim bail of the applicant/ accused Sudhir Tyagi is hereby extended for a period of 45 days only from today on previous terms and conditions. The applicant shall

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*08/07/20*

surrender before the concerned jail authority immediately on expiry of period of 45 days. The date of surrender is hereby fixed for 22.08.2020 at 10:00AM before the concerned jail authority. Application under consideration stands disposed off.

SHO, PS Ranhola shall be at liberty to keep the applicant/accused under the electronic surveillance during the period of interim bail.

Copy of this order be provided to both the sides and one copy of order be sent to the concerned Jail Superintendent for information. One copy of this order be also sent to the concerned SHO for compliance.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
07.07.2020

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Received  
Copy  
A.K. Singh

**Bail Application No. 1331**  
**FIR No. 198/2016**  
**PS Khyala**  
**State Vs. Sonu**  
**U/s 302/365/201/34 IPC**

07.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. S.K. Singh, Ld. Counsel for the applicant/accused namely Sonu.

This is second application u/s 439 Cr.P.C. for interim/regular bail. First bail application was dismissed on 29.06.2020.

Ld. Counsel for the applicant/accused submits that report of IO may be called for next date.

Ld. Addl. P.P. for the State submits that the report from the concerned Jail Superintendent may also be called regarding the conduct of the applicant during the period of custody.

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07/7/2020



Ld. Counsel for the applicant/accused submits that the application has been filed on the ground of recommendation of Hon'ble High Powered Committee of Hon'ble High Court of Delhi as well as on the ground of illness of *bhanji* of accused.

Now, IO is directed to verify the medical documents of the *bhanji* of the applicant. The report regarding family members of the applicant who may lookafter the said ill child and report regarding previous involvement of applicant be also furnished by the IO for next date.

Ld. Addl. P.P. for the State submits that there is no urgency as far as the illness of *bhanji* of the applicant is concerned.

Put up for consideration on 09.07.2020 through V/C. Meanwhile, report of IO and concerned Jail Superintendent be called.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
07.07.2020

**FIR No. 258/2013**  
**PS Nangloi**  
**State Vs. Raj Kumar**  
**U/s 302/304B/120B/498A/34 IPC**

07.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Sandeep Chaudhary, Ld. Counsel for the applicant/accused namely Raj Kumar, through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Heard on the application for extension of bail u/s 439 Cr.P.C.

Reply of SI Amit, PS Nangloi dated 07.07.2020 has come according to which accused Raj Kumar has no previous involvement in

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07/07/2020

any other case.

Ld. Counsel for the applicant submits that the applicant was admitted to interim bail on 06.06.2020 by the order passed by Shri Vishal Singh, Ld. ASJ-03, Special Designated Court, West, Tis Hazari, Delhi and the said period of interim bail is expiring today itself. Ld. Counsel for the applicant has submitted that as per recommendations of the Hon'ble High Powered Committee of Hon'ble High Court of Delhi passed from time to time, the interim bail may be extended for another period of 45 days.

In view of overall facts and circumstances and the report of SI Amit and in the interest of justice, interim bail of the applicant/accused Raj Kumar is hereby extended for 45 days from today on previous terms and conditions. The applicant shall surrender before the concerned jail authority immediately on expiry of period of 45 days. The date of surrender is hereby fixed for 22.08.2020 at 10:00AM before the concerned jail authority. SHO, PS Nangloi shall be at liberty to keep the applicant/accused under the electronic surveillance during the period of interim bail.

Application under consideration stands disposed off. Copy of this order be provided to both the sides. One copy of this order

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be sent to the concerned Jail Superintendent for information. One copy of this order be also sent to the concerned SHO for compliance.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
07.07.2020

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**FIR No. 313/2016**  
**PS Khyala**  
**State Vs. Sanjay Kumar Sahu**  
**U/s 302/201/34 IPC**

07.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri F.K. Jha, Ld. Counsel for the applicant/accused namely Sanjay Kumar Sahu, through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Reply of Inspector Arvind Kumar dated 07.07.2020 has come alongwith previous involvement report.

Heard.

Ld. Counsel for the applicant submits that the applicant was released from the concerned jail on 09.06.2020 itself in view of the directions/ guidelines of the Hon'ble High Powered Committee of

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07/7/2020

Hon'ble High Court.

Ld. Addl. P.P. for the State as well as Ld. Counsel for the applicant prays that the report of the concerned Jail Superintendent may be called.

Now the report of concerned Jail Superintendent be called for the next date regarding the date of release as well as date of surrender of the applicant/accused and also regarding the conduct of the applicant/accused during the period of custody.

On request put up for consideration on 09.07.2020 through video conferencing.

On request of Ld. Counsel for the applicant date changed to 10.07.2020. Date earlier fixed i.e. 09.07.2020 is hereby cancelled.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
07.07.2020

**FIR No. 259/2019  
PS Nihal Vihar  
State Vs. Lalit  
U/s 395/397/412/120B/34 IPC**

07.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Shivam Sharma, Ld. Counsel for the applicant/accused namely Lalit, through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Reply of SI Amit Nara dated nil has come.

Heard on the bail application u/s 439 Cr.P.C. Record perused.

Ld. Counsel for the applicant has submitted that all the remaining eight co-accused persons are on bail in the present case. It is further submitted that chargesheet has already been filed and applicant is in J.C. in this case since 19.04.2019.

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07/7/2020

I have perused the report.

On 06.07.2020, co-accused Sital Mandal was admitted to bail in the present case.

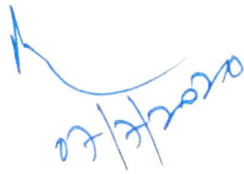
Ld. Addl. P.P. for the State has submitted that there is TIP refusal by the applicant/accused. It is further submitted by Ld. Addl. P.P. for the State that there is no parity in this case.

The role of accused persons must be more or less similar.

In view of overall facts and circumstances and in the interest of justice and considering the fact that all the remaining co-accused persons are on bail in this case, applicant/accused Lalit is hereby admitted to bail on furnishing personal bond in the sum of Rs. 25,000/- with one surety of the like amount to the satisfaction of the concerned Ld. M.M./ Ld. Duty M.M. However, the applicant/accused shall not try to influence any of the prosecution witnesses and shall not try to tamper with any evidence and shall not leave the country without prior permission of the court. Application under consideration stands disposed off accordingly.

Copy of this order be provided to both sides. One copy of order be sent to the concerned Jail Superintendent for information.

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One copy of order be sent to the Ld. M.M./Ld. Duty M.M. concerned.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
07.07.2020

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**FIR No. 21/2015  
PS Ranhola  
State Vs. Rohit  
U/s 323/307/34 IPC & 25/27 Arms Act**

07.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Akshay, Ld. Counsel for the applicant/accused namely Rohit, through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Reply of SI Amit Kumar dated nil has come.

Heard. This is an application for bail u/s 439 Cr.P.C. wherein inter-alia the ground of medical illness of the father of the applicant is also reflected.

Report of SI Amit Kumar reflects that no medical reports of

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applicant's father was found attached with the bail application.

Ld. Counsel for the applicant submits that he shall transmit the requisite medical documents of the applicant's father to the IO/SHO concerned today itself. Same be transmitted accordingly.

IO is directed to verify those documents and furnish report on the next date.

On request put up for consideration of this application on 10.07.2020 through video conferencing.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
07.07.2020

**FIR No. 643/2017**  
**PS Ranhola**  
**U/s 302/34 IPC**  
**State Vs. Lokender**

07.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. Ratan Tyagi, Ld. Counsel for the applicant/ accused namely Lokender through Whatsapp video conference call as Ld. Counsel for the applicant/accused could not be connected through video conferencing through CISCO Webex App. despite best efforts.

Ld. Addl. P.P. for the State is also connected through Whatsapp video call.

Whatsapp call has been made through the mobile no. 9990994743 of the Reader of the Court.

Report of SI Amit Rathee dated 07.07.2020 has come.

Heard on the application for extension of interim bail u/s 439 Cr.P.C.

  
07/7/2020

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Ld. Counsel for the applicant has submitted that presently the applicant is in his hometown in Gwalior and there he has been quarantined.

Report of IO also reflects that the applicant is under quarantine from 29.06.2020 to 13.07.2020 and Shri Shivraj Singh, Assistant Secretary, Gram Panchayat Rora, Morar, Gwalior, M.P. verified the documents of quarantine. It is further reported by SI Amit Rathee that no criminal involvement of accused/applicant was found as per record of PS Ranhola during his interim bail period.

Ld. Addl. P.P. for the State submits that any appropriate order may be passed in these circumstances.

Ld. Counsel for the applicant has prayed for extension of interim bail for 45 days in view of the guidelines of the Hon'ble High Powered Committee of the Hon'ble High Court of Delhi.

In view of above facts and circumstances and submissions made and on the basis of report of SI Amit Rathee dated 07.07.2020 and in the interest of justice, interim bail of the applicant/ accused Lokender is hereby extended for a period of 45 days only from today on previous terms and conditions and now applicant shall surrender before the concerned jail authority immediately on expiry of period of 45 days. The date of surrender is hereby fixed for 22.08.2020 at 10:00AM before

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the concerned jail authority. Application under consideration stands disposed off.

SHO, PS Ranhola shall be at liberty to keep the applicant/accused under the electronic surveillance during the period of interim bail.

Copy of this order be provided to both the sides and one copy of order be sent to the concerned Jail Superintendent for information. One copy of this order be also sent to the concerned SHO for compliance.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
07.07.2020

**CA No. 126/2017**  
**Kamal Ajmani Vs.**  
**Tishna Ajmani @ Honey Kumar**

07.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

This is an application for preponement filed on behalf of respondent namely Tishna Ajmani @ Honey Kumar on 30.06.2020.

Present: Ms. Meena Jha, Ld. Counsel for respondent.

Heard.

It is prayed that notice of the present application may be issued to the appellant namely Kamal Ajmani. It is further submitted that the application is regarding release of FDR regarding interim maintenance.

Now, issue notice of this application to the non-applicant namely Kamal Ajmani on taking steps for 17.07.2020.

  
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Ld. Counsel for respondent has submitted that she shall take steps for filing PF. Meanwhile, Nazir/Ahlmad to report.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
07.07.2020

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**FIR No. 648/2017**  
**PS Ranhola**  
**State Vs. Ajay @ Dharmender**  
**U/s 302/34 IPC**

07.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri A.P. Singh, Ld. Counsel for the applicant/accused namely Ajay @ Dharmender through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Heard on the application for interim bail u/s 439 Cr.P.C.

Ld. Counsel for the accused has submitted that the accused is in custody in this case since 21.09.2017. He further submitted that this application has been filed in view of the recommendations of the Hon'ble High Powered Committee of Hon'ble High Court of Delhi. Ld.

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Counsel for the accused/applicant has also submitted that father of the applicant is taking treatment of T.B. and applicant is also ill, therefore, applicant be admitted to interim bail. It is further submitted on behalf of the applicant that the applicant is not involved in any other criminal case. It is further submitted that deceased was B.C. of the area. Ld. Counsel for the applicant has submitted that co-accused Deepak and Pilot are on bail in this case. Ld. Counsel for the accused/applicant also submitted that the applicant is having old aged mother also.

Ld. Addl. P.P. for the State has submitted that application is not covered under the guidelines/ recommendations of Hon'ble High Powered Committee since the report of Deputy Superintendent, Central Jail No. 4, Tihar, New Delhi dated 28.06.2020 reflects that conduct of the applicant/accused Ajay @ Dharmender in jail is unsatisfactory.

Report of Inspector Sahi Ram dated 17.06.2020 reflects that as per the police station record there is no police case against the accused Ajay Yadav @ Dharmender except the present case.

Report of Deputy Superintendent, Central Jail No. 4, Tihar, New Delhi dated 19.06.2020 alongwith report of Medical Officer Incharge of Central Jail No. 4, Tihar, New Delhi reflects that inmate patient Ajay @ Dharmender S/o Jagan Nath visited jail dispensary on

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and off for minor complaints for which necessary medications were prescribed on all the occasions. The said complaints were of low back pain, fever, constipation, sneezing, pain in multiple joints etc.

Photocopies of some medical documents in the name of Shri Jagan Nath are also on record which were filed alongwith interim bail application under consideration. One document is also pertaining to Revised National Tuberculosis Control Programme, Govt. of NCT of Delhi and it is a TB Identity Card in name of Shri Jagan Nath.

I have considered the rival submissions of both the sides and perused the material record.

In view of peculiar facts and circumstances of this case and considering the material on record and also the present pandemic due to COVID-19 and in the interest of justice, applicant/accused namely Ajay @ Dharmender is hereby admitted to interim bail for a period of 30 days only on furnishing personal bond in the sum of Rs. 25,000/- with one surety of the like amount to the satisfaction of the concerned Ld. M.M./ Ld. Duty M.M. The applicant/accused shall not try to influence any of the prosecution witnesses and shall not try to tamper with any evidence. Period of interim bail shall commence from the date of release of applicant from the jail and the applicant shall surrender

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before the concerned jail authority immediately on expiry of period of interim bail.

SHO, PS Ranhola shall be at liberty to keep the applicant/accused under the electronic surveillance during the period of interim bail.

The applicant/accused shall follow all the norms of social/physical distancing and abide by all the guidelines/rules/orders of the Government as per policy in respect of the prevention of COVID-19 Epidemic in letter and spirit. Application under consideration stands disposed off.

Copy of this order be provided to both the sides and one copy of order be sent to the concerned Jail Superintendent for information. One copy of this order be also sent to the concerned SHO for compliance. One copy of order be sent to the Ld. M.M./Ld. Duty M.M. concerned.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
07.07.2020